

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 3947 of 2020

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Uday Yadav @ Uday Kumar

....**Petitioner**

Versus

The State of Jharkhand.

.....**Opposite Party**

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Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

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For the Petitioner

: Mr. Vijay Kumar Roy, Advocate

For the State

: Mr. S.P. Jha, APP

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02/27.07.2020 Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Madhupur Rail P.S.  
Case No. 52 of 2019.

It has been alleged that the petitioner and others had dragged the informant from the train and assaulted him. So far as the role of the petitioner is concerned, as per the FIR, he was attributed to have pulled the chain of the train and subsequent thereto the other accused persons had caused assault upon the informant. The petitioner is in custody since 26.2.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1<sup>st</sup> class, Madhupur in connection with Madhupur Rail P.S. Case No. 52 of 2019.

(Rongon Mukhopadhyay, J)

*Rakesh/-*